

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA 43334/2021, 43337/2021, 43340/2021, 43341/2021, in SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 7268/2021

(Arising out of impugned final judgment and order dated 30-10-2018 in CRLA No. 1848/1984 passed by the High Court of Judicature at Allahabad)

BADRI

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

IA No. 43334/2021 - EXEMPTION FROM CUSTODY CERTIFICATE

IA No. 43341/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 43340/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 43337/2021 - EXEMPTION FROM FILING O.T.

Date : 01-07-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA

HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s)

Mr. Rajul Bhargava, Sr. Adv.
Mr. Kartikeya Bhargava, AOR

For Respondent(s)

Ms. Srishti Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

List for final disposal on a non-miscellaneous day
in the week commencing 2nd August, 2021.

Parties to file additional documents, if any, in the
meantime.

(NEETA SAPRA)
COURT MASTER

(DIPTI KHURANA)
COURT MASTER